

(04)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, 'GULESTAN' BUILDING NO.6
PREScot ROAD, BOMBAY 1
CAMP: NAGPUR

OA NO. 824/92

S. PANDURANG & ORS

APPLICANTS

v/s

UNION OF INDIA THROUGH
DIVISIONAL RAILWAY MANAGER
CENTRAL RAILWAY, NAGPUR & ORS.

RESPONDENTS

CORAM: HON. SHRI JUSTICE M S DESHPANDE, VICE CHAIRMAN
HON. SHRI M Y PRIOLKAR, MEMBER (A)

ORAL JUDGMENT:

DATED: 27.7.93

(PER: M S DESHPANDE, VICE CHAIRMAN)

Mr. Mohan Sudhame, learned counsel for the applicants states that after the present application was filed the applicants have been promoted to the post of Fitter Gr.III and that he is willing to make a representation to the department in respect of the deemed date and backwages and that liberty should be granted to him to approach this Tribunal after that representation is decided. In the premises the OA is disposed of with liberty to the applicant to make a representation regarding deemed date of promotion and backwages to the department and to approach the Tribunal afresh after the matter is decided by the department.


(M Y Priolkar)
Member(A)


(M.S.Deshpande)
Vice Chairman

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